

#### Rural water supply in Rajasthan

401. DR. GYAN PRAKASH PILANIA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of amount allocated to Rajasthan, under various rural water supply schemes, during last three years, till date;
- (b) the details of the amount utilized by the State during this period and achievements thereof;
- (c) the present status of rural water supply in Rajasthan;
- (d) the total number of villages having assured potable water supply; and
- (e) the time-frame for covering the remaining villages?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (MS. AGATHA SANGMA): (a) and (b) The central funds allocated and utilized by Rajasthan during the last three years, alongwith the achievements during the period is as follows:

Year	Allocation (Rupees in Lakh)	Utilization (Rupees in Lakh)	Achievement (Number of Habitations)
2006-07	41489.68	51477.91	7990
2007-08	60672.00	61966.80	20969
2008-09	97013.00	97182.66	28465

The allocation for 2009-10 has not been finalized pending passing of the Union Budget. However, an adhoc release of Rs. 33273.18 lakh has been made to the State for the year.

(c) to (e) As per the Habitation Survey conducted in 2003, Rajasthan had 107768 habitations, of which 55934 were Not Covered (NC), 17168 Partially Covered (PC) and 34666 Fully Covered (FC). The status of habitations, as on 1st April 2009 is that the State has 121133 habitations, of which 44044 are NC, 21092 are PC and 56001 are FC. The Government of Rajasthan has reported that about 82501 habitations have a potable source of drinking water. The State has reported that of the 66 major projects sanctioned at a cost of Rs. 8999.51 crore, 40 projects are at various stages of execution. These are long gestation projects.

#### Status of PMGSY in Assam

402. SHRI BIRENDRA PRASAD BAISHYA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the allocation made for construction of road under Pradhan Mantri Grameen Sadak Yojana (PMGSY) in Assam since 2005, year-wise;
- (b) the specific provision made for regular maintenance, repair and Flood Damage Repair (FDR) of such roads constructed;
- (c) whether any new guidelines have formulated regarding Sampoorn Grameen Swarozgar Yojana (SGSY) programme implementation; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) The allocation (diesel cess) under Pradhan Mantri Gram Sadak Yojana (PMGSY) for Assam was Rs.176 crore each for the year 2005-06 and 2006-07 and Rs.181 crore each for the year 2007-08 and 2008-09.

(b) As per PMGSY Programme guidelines, PMGSY projects are required to be covered by 5 year maintenance contracts, to be entered into along with the construction contract, with the same contractor, in accordance with Standard Bidding Document, for regular routine maintenance. Funds to service these contracts are to be budgeted and to be provided by the State Government. Special repairs necessitated on account of flood damages (FDR) are, however, required to be carried out by the State Governments with their own funds including assistance that may be available under calamity relief and reconstruction.

(c) No, Sir.

(d) Does not arise.

#### **Diversion of funds of CAPART**

403. SHRIMATI VIPLOVE THAKUR: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that many projects relating to rural development are being run in Himachal Pradesh with the financial help of Council for Advancement of People's Action and Rural Technology (CAPART);

(b) whether Government has ever conducted any inquiry to find out that the amount released for these projects is being diverted to other activities;

(c) if so, how many cases of misuse of funds have come to the light; and

(d) the details of action taken against the organisations involved?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) Yes, Sir.

(b) No, Sir.

(c) and (d) Question does not arise.

#### **Works under NREGA in Kerala**

404. SHRI P. RAJEEVE: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the State Government of Kerala has given any suggestion for modifying the list of works permissible under National Rural Employment Guarantee Act (NREGA) considering the peculiar condition in Kerala; and

(b) if so, the action taken on these suggestions?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) Yes, Sir. State Government of Kerala has given suggestions to modify the list of works permissible under NREGA. These are under examination of the Government.